

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201. **IA/75(AHM)2023**
ITEM No. 202. **IA/1139(AHM)2022**
ITEM No. 203. **IA/1140(AHM)2022** in
CP(IB) 29 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jugal Hansal Brothers Through its Properitor Smit N Soni**Applicant**

V/s

Octagon Communications Pvt Ltd**Respondent**

Order delivered on: 15/02/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the RP :None

For the Respondent :

ORDER

IA/75(AHM)2023

This application is filed by the RP under Section 30(6) of IBC for approval of the resolution plan.

We directed the RP to serve notice to the dissenting Financial Creditor, other Stakeholders and also to the Suspended Management.

None appeared for the RP. We direct the RP to comply our order and file affidavit within two weeks.

All matters stand adjourned to 20.03.2023.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)